

MR. DEPUTY-SPEAKER : I am not going to allow any discussion on this now.

Yesterday, a point was raised on a specific issue namely that the House should not be ignored, and the House should be taken seriously, and an impression should not go round that the House was ignored. Now, the hon. Minister has clearly spelt out the policy, an indication of which had already been given to the House.

श्री देवन सेन (आसनसोल) : जो बोर्ड बनाया गया, उसके मेम्बर कौन है ?
 ... (व्यवधान) ...

SHRI S. KUNDU (Balasore) : I rise to a point of order. I know that this is not generally discussed. But when I rise to a point of order, you may kindly give me a patient hearing.

The hon. Minister has said that a question in regard to the foreign investment board had been answered here. That is true. It is up to you to decide whether it was a policy statement in the House or not. But that is not the question. What is done inside the foreign investment board also involves a great policy question. I may just point out one thing in this connection namely that the Government has also agreed to the establishment of a sub-committee of the foreign investment board and this sub-committee will include among others representatives of the Ministry of Industrial Development and Company Affairs, Finance, and the administrative Ministry concerned, and will deal with cases involving foreign participation up to 25 per cent with a total investment which does not exceed Rs. 1 crore. This is clearly a new policy. Merely by saying that the foreign investment board has been constituted, I do not think that the hon. Minister can be absolved of his duties. Thereby, a contempt of this House has been committed. I would appeal to you to kindly take these things into consideration.

MR. DEPUTY-SPEAKER : Anticipating what he might say, I have already observed that the hon. Minister has indicated before the policy direction in this regard. Actually, the spelling out of the policy was perhaps done outside. So, I

have said that the hon. Ministers should take precaution to see that they should not give an impression that the house is being ignored or that the House is not taken seriously. Beyond that there is nothing else.

श्री रवि राय (पुरी) : आप तो स्वयं मंत्री महोदय को सेन्सर कर रहे हैं।

MR. DEPUTY-SPEAKER : The hon. Minister has already given an indication to the House before.

11.15 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 16th December, 1968, will consist of :

- (1) Further discussion of the Resolution seeking disapproval of the Essential Services Maintenance Ordinance, 1963 and further consideration and passing of the Essential Services Maintenance Bill, 1968.
- (2) Consideration and passing of the Legislative Assembly of Nagaland (Change in Representation) Bill, 1968.
- (3) Discussion on the Resolution seeking continuance of President's Rule in Bihar.
- (4) Consideration and passing of the Indian Tariff (Amendment) Bill, 1968.
- (5) Consideration of a motion for reference of the Constitution (Twenty-second Amendment) Bill, 1968, to a Joint Committee.
- (6) Consideration and passing of the Customs (Amendment) Bill, 1968.
- (7) Further consideration and passing of the Registration of Births and Deaths Bill, 1968, as passed by Rajya Sabha.

[Dr. Ram Subhag Singh]

- (8) Consideration and passing of the following Bills as passed by Rajya Sabha:—
The Advocates (Second Amendment) Bill, 1968.
The Maternity Benefit (Amendment) Bill, 1967.
- (9) Further discussion of the Centre-State Relations at 6.00 P.M. on Tuesday, the 17th December, 1968.
- (10) Further discussion on the motion for modification of the Civil Defence Rules, 1968, at 6.00 P.M. on Wednesday, the 18th December.
- (11) Discussion on the motion for annulment of Conduct of Elections (Second Amendment) Rules, 1968, given notice of by Shri Srinibas Misra at 5. P. M. on Thursday, the 19th December.
- (12) Discussion under Rule 193 to be raised by sarvshri Madhu Limaye and George Fernandes regarding Report of the Committee of Inquiry (Steel Transactions) by Shri A. K. Sarkar at 6 P. M. on Thursday, the 19th December.

SHRI TENNETI VISWANATHAM (Visakhapatnam) : What about the company Donations Bill?

MR. DEPUTY-SPEAKER : Yesterday, the report of the Business Advisory Committee was accepted here....

SHRI TENNETI VISWANATHAM : It has been donated away.

SHRI S. M. BANERJEE (Kanpur) : I only want to make one submission....

SHRI C. C. DESAI (Sabarkantha) : We would like to have an assurance from the hon. Minister that the session of the House will not be extended beyond Friday next.

DR. RAM SUBHAG SINGH : There would not be any extension. We are going to disperse as announced earlier.

SHRI S. M. BANERJEE : It is quite clear that the Companies (Amendment)

Bill is not coming up. I only want to impress upon the hon. Minister that a saving clause be added that anybody who takes donation can return it .

SHRI UMANATH (Pudukkottai) : It should apply to donations with retrospective effect.

11.18 hrs.

MATTER UNDER RULE 377

BYE-ELECTION IN JATUSANA CONSTITUENCY IN HARYANA

श्री राम सेवक यादव (बाराबंकी) :
उपाध्यक्ष महोदय, आज न तो कोई प्रश्न थे और न ही कोई ध्यानाकर्षण प्रस्ताव आपने स्वीकार किए। मैं दो महत्वपूर्ण चोजों की ओर माननीय मन्त्री महोदय का ध्यान खींचना चाहता हूँ। एक तो मुझे रात को तार मिला है कि जाटूसाना में सरकारी मशीनरी का बेजा इस्तेमाल हो रहा है...

MR. DEPUTY-SPEAKER : I have given permission to Shri Kanwar Lal Gupta to raise a matter. He may raise it now.

श्री कंबर लाल गुप्त (दिल्ली सदर) :
उपाध्यक्ष महोदय, मैं आपको धन्यवाद देता हूँ कि आपने मुझे नियम 377 के अधीन, कल जो जाटूसाना में चुनाव हो रहा है वहाँ पर जिस तरह से घाघलेबाजो हो रही है और सरकारी मशीनरी का बेजा इस्तेमाल किया जा रहा है, उसको यहाँ पर उठाने की इजाजत दी है। आप इस बात को स्वीकार करेंगे कि देश में फेयर एन्ड इम्पार्शल चुनाव होने चाहिए, उसका नतीजा कुछ भी हो, इसकी चिन्ता किसी को भी नहीं करनी चाहिए। लेकिन जाटूसाना में, राव वीरेन्द्र सिंह ने जो सीट खाली की थी, उसपर कल चुनाव है और वहाँ पर कल से जो कुछ हो रहा है उसको अगर आप सुनेंगे तो यह विश्वास करेंगे कि फेयर एन्ड इम्पार्शल चुनाव का तो कोई सवाल ही नहीं है बल्कि वहाँ पर रेप